ITEM NO.5 Court 5 (Video Conferencing) SECTION XI

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11729/2021

(Arising out of impugned final judgment and order dated 31-08-2020 in PIL No. 707/2020 passed by the High Court Of Judicature At Allahabad)

DIVYA PAL SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.91040/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.91041/2021-PERMISSION TO FILE LENGTHY LIST OF DATES) $\,$

Date: 25-03-2022 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Devadatt Kamat, Sr. Adv.

Mr. Rajesh Inamdar, Adv.

Mr. Shashwat Anand, Adv.

Mr. Javedur Rehman, Adv.

Mr. Ankur Azad, Adv.

Mr. Devesh Saxena, Adv.

Mr. Saumitra Anand, Adv.

Mr. Harsh Pandey, Adv.

Mr. Mohd. Kumail Haider, Adv.

Mr. Ripul Swati, Adv.

Mr. Vasim L Shaikh, Adv.

Mr. Siddhant Singh, Adv.

Ms. Maheravish Rein, Adv

Ms. Shamshravish Rein, Adv.

Mr. Awanit Kumar Singh, Adv.

Mr. Aldanish Rein, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

Mr. Devadatt Kamat, learned senior counsel appearing for the petitioner referred to the relief

claimed in the writ petition and submitted that the points in the writ petition have not been dealt with by the High Court while dismissing the writ petition. The only ground on which the writ petition was dismissed is that the lis is covered by a judgment of this Court in Centre for Public Interest Litigation versus Union of India in Writ Petition (Civil) No.546 of 2020 (2020 SCC online 652).

Mr. Kamat, learned senior counsel seeks permission to withdraw this special leave petition with liberty to approach the High Court by filing a review petition to argue other grounds that are raised in the writ petition.

Permission granted.

The special leave petition is, accordingly, dismissed as withdrawn with aforesaid liberty.

The petitioner is at liberty to approach this Court against the Order to be passed by the High Court in Review.

(Geeta Ahuja) Court Master

(Anand Prakash)
Court Master